

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 196/2010 and 197/2010

Petition No. 196/2010

Sub: Determination of revised transmission tariff for Doyang Transmission system in North Eastern Region from 1.4.2004 to 31.3.2009.

Petition No. 197/2010

Sub: Determination of transmission tariff for Transmission System associated with Doyang HEP (Combined elements) in North Eastern Region for the period from 1.4.2009 to 31.3.1014.

Date of hearing : 23.11.2010

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : ASEB, MECL, Govt. of Arunachal Pradesh, Mizoram, Manipur, Nagaland and TSECL.

Parties present : Shri U.K.Tyagi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Rajeev Gupta, PGCIL
Shri H. M. Sharma, ASEB
Shri Arun Kumar Datta, rep. of Mallika Sharam
Bazbaruah, Consumer

These petitions have been filed for revised transmission tariff for the period 1.4.2004 to 31.3.2009 and approval of final transmission tariff in respect of Doyang Transmission System in North Eastern Region for the period 1.4.2009 to 31.3.2014, respectively.

2. The representative of the ASEB submitted the following:-
 - (a) The petition for revised transmission tariff has not been filed in accordance with the provisions of Section 64 (2) of the Electricity Act, 2003 (the Act).
 - (b) The notices of petition have not been published. He further submitted that the petitioner should publish notices of its petition as per schedule annexed to the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004.
 - (c) The details of the annual revenue requirement as per clauses (5) and (6) of Section 62 of the Act and para 53 (h) (3) of the Tariff Policy have not been filed.
 - (d) The petitioner be directed to file trueing up petition which is essential in accordance with 2009 tariff regulations.

3. The representative of the petitioner submitted as under:

(a) Notices were published in the main tariff petition pertaining to 2004-09 period. The respondent was given opportunity to present its case before the Commission. The present petition (Petition No. 196/2010) has been filed as a Miscellaneous petition for only one issue i.e interest rate and therefore publication of notices is not required.

(b) Notices have been published in Petition No. 197/2010 pertaining to approval of tariff for the period of 2009-14 in accordance with procedure specified by the Commission. The representative of the ASEB also submitted that the petitioner should file trueing up petition.

4. The representative of the consumer, Mrs Mallika Sharam Bezbaruah submitted that the objections on the petitions have been filed. He further submitted that since the Petition No. 196/2010 has not been filed in accordance with law, the same should be rejected. He further submitted that the petitioner should file fresh ARR petition along with the true-up petition for MYT period.

5. The representative of the ASEB requested for two weeks time to file its reply to the petitions.

6. The Commission directed the ASEB to file its reply latest by 10.12.2010, with an advance copy to the petitioner. The petitioner may file rejoinder, if any, on the reply of ASEB as well as objections of Mrs. Mallika Sharam Bazbaruah latest by 24.12.2010.

7. Subject to above, orders in these petitions were reserved.

sd/-
(T.Rout)
Joint Chief (Law)